Haryana Government Gazette

EXTRAORDINARY

Published by Authority

© Govt. of Haryana

No. 216–2018/Ext.] CHANDIGARH, THURSDAY, DECEMBER 27, 2018 (PAUSA 6, 1940 SAKA)

HARYANA VIDHAN SABHA SECRETARIAT

Notification

The 27th December, 2018

No. 47-HLA of 2018/147/27173.— The Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Bill, 2018, is hereby published for general information under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly :-

Bill No. 47– HLA of 2018

THE HARYANA SERVICE OF ENGINEERS, GROUP A, IRRIGATION DEPARTMENT (AMENDMENT) BILL, 2018

A

BILL

further to amend the Haryana Service of Engineers, Group A, Irrigation Department Act, 2010.

Be it enacted by the Legislature of the State of Haryana in the Sixty-ninth Year of the Republic of India as follows:-

1. This Act may be called the Haryana Service of Engineers, Group A, Irrigation Department (Amendment) Act, 2018. Short title.

2. In the long title of the Haryana Service of Engineers, Group A, Irrigation Department Act, 2010 (hereinafter called the principal Act), for the words "IRRIGATION DEPARTMENT", the words "IRRIGATION AND WATER RESOURCES DEPARTMENT" shall be substituted. Amendment of long title of Haryana Act 21 of 2010.

Amendment of preamble to Haryana Act 21 of 2010.

3. In the preamble of the principle Act, for the words "Irrigation Department", the words "Irrigation and Water Resources Department" shall be substituted.

Amendment of short title of Haryana Act 21 of 2010.

4. In the short title of the principle Act, for the words "Irrigation Department", the words "Irrigation and Water Resources Department" shall be substituted.

Amendment of section 1 of Haryana Act 21 of 2010.

5. In section 1of the principal Act,-

(i) in sub-section (2), for the words, figures and sign "1st day of November, 1966", the words, figures and sign "25th day of October, 2010" shall be substituted; and

(ii) in sub-section (3), for the words, figures and sign "1st day of November, 1966", the words, figures and sign "25th day of October, 2010" shall be substituted.

Amendment of section 2 of Haryana Act 21 of 2010.

6. In section 2 of the principal Act,-

(i) in clause (g), for the words "Irrigation Department", the words "Irrigation and Water Resources Department" shall be substituted; and

(ii) in clause (q), sub-clause (ii) shall be omitted.

Amendment of section 4 of Haryana Act 21 of 2010.

7. Clause (b) of sub-section (1) of section 4 of the principal Act shall be omitted.

Amendment of section 5 of Haryana Act 21 of 2010.

8. In sub-section (2) of section 5 of the principal Act, for the words, figures and sign "1st day of November, 1966", the words, figures and sign "25th day of October, 2010" shall be substituted.

Amendment of section 8 of Haryana Act 21 of 2010.

9. In section 8 of the principal Act,-

(i) for sub-section (1), the following sub-section shall be substituted, namely:-

"(1) Subject to the provisions of sub-sections (2) and (3), members of the Service of the respective cadre shall be eligible for promotion on the basis of degree required for initial appointment to any of the post within their respective cadres:

Provided that a member of Group B Service who does not possess one of the degrees of a university or other qualifications as specified in section 6 shall not be eligible for promotion to the post of Executive Engineer till he has acquired the requisite qualification:

Provided further that promotion to the post of Engineer-in-Chief shall be made from amongst the Chief Engineers on the basis of seniority. Where two or more Chief Engineers from different cadres have equal seniority at the level of Chief Engineer, promotion shall be done on the basis of recommendation of a committee to be constituted by the Government for this purpose. While constituting the committee, the Government shall specify the criteria to be adopted."; and

(ii) in sub-section (3), after the proviso, the following Note shall be added, namely:-

"Note.— Promotion at every stage in the cadre up to the post of Chief Engineer is done on seniority-cum-merit basis. For promotion to the post of Engineer-in-Chief, merit shall not be considered.".

Amendment of section 11 of Haryana Act 21 of 2010.

10. For sub-section (2) of section 11 of the principal Act, the following sub-section shall be substituted, namely:-

"(2) In the case of Executive Engineers promoted from Group B Service and those appointed by transfer on the same day, promoted Executive Engineers shall be senior.".

Amendment of section 23 of Haryana Act 21 of 2010.

11. In section 23 of the principal Act,-

(i) for the words "Irrigation Department", the words "Irrigation and Water Resources Department" shall be substituted; and

(ii) for clause (a), the following clause shall be substituted, namely:-

"(a) the person who became member of Service before the 25th October, 2010 shall be governed by the provisions of the Haryana Service of Engineers, Class I, Public Works Department (Building and Roads Branch), (Public Health Branch) and (Irrigation Branch) Respectively Act, 1995 (20 of 1995) till his retirement.".

STATEMENT OF OBJECTS AND REASONS

At present, the service condition and fixation of seniority in the Engineering service Group- A in Irrigation Department, Haryana is governed by Haryana of Service of Engineers, Group-A Act, 2010.

The above said Act provides separate seniority of Civil, Mechanical, Electrical and computer cadre and further the post of Engineer-in-Chief is manned by Civil Engineer Cadre only. This Act was made applicable retrospectively w.e.f. 1st November, 1966.

The above said Act was challenged in the Hon'ble Punjab and Haryana High Court by some mechanical Engineers by way of CWP No. 13566 of 2011 titled as S.S. Kadian & others Vs State of Haryana and other connected writ petition. The Hon'ble High Court vide its order dated 12.01.2018 disposed of the case with the directions. The operative part of the Hon'ble Punjab and Haryana High Court order dated 12.01.2018 is re-produced as under:-

> **"The retrospective operation assigned to the rules with effect from 1966, has the effect of depriving the in service incumbents of the legitimate expectations they were assured of at the time of entry into service, besides prejudicially affecting their rights of promotion. Hence bad."**
>
> **The 2009 Rules in particular the offensive Rule-9 tends to create an unreasonable classification between two cadres, which once existed alongside but with a common seniority list, based on the first principle of service law, to assign seniority with effect from the date one is borne on the cadre and is restrictive in promotional avenues to one, while favourable to those of Civil Engineering cadre, which can at best be termed to be discriminatory and arbitrary.**
>
> **Having said thus we direct the official respondents to undertake the determination of seniority etc. in the light of what has been observed above.**

In compliance with the above said orders of the Hon'ble Punjab and Haryana High Court, it is necessary to make certain amendments in Act "The Haryana Service of Engineers Group-A Act, 2010. "

MANOHAR LAL,
Chief Minister, Haryana.

Chandigarh:
The 27th December, 2018.

R. K. NANDAL,
Secretary.

(प्राधिकृत अनुवाद)

2018 का विधेयक संख्या – 47 एच.एल.ए.

हरियाणा अभियन्ता सेवा ग्रुप क, सिंचाई विभाग (संशोधन) विधेयक, 2018

हरियाणा अभियन्ता सेवा ग्रुप क, सिंचाई विभाग अधिनियम, 2010,
को आगे संशोधित करने के लिए
विधेयक

भारत गणराज्य के उनहत्तरवें वर्ष में हरियाणा राज्य विधानमण्डल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :–

संक्षिप्त नाम।

1. यह अधिनियम हरियाणा अभियन्ता सेवा ग्रुप क, सिंचाई विभाग (संशोधन) अधिनियम, 2018, कहा जा सकता है।

2010 का हरियाणा अधिनियम 21 के वृहत् नाम का संशोधन।

2. हरियाणा अभियन्ता सेवा ग्रुप क, सिंचाई विभाग अधिनियम, 2010 (जिसे, इसमें, इसके बाद, मूल अधिनियम कहा गया है) के वृहत् नाम में, ''सिंचाई विभाग'' शब्दों के स्थान पर, ''सिंचाई तथा जल संसाधन विभाग'' शब्द प्रतिस्थापित किए जाएंगे।

2010 का हरियाणा अधिनियम 21 की प्रस्तावना का संशोधन।

3. मूल अधिनियम की प्रस्तावना में, ''सिंचाई विभाग'' शब्दों के स्थान पर, ''सिंचाई तथा जल संसाधन विभाग'' शब्द प्रतिस्थापित किए जाएंगे।

2010 का हरियाणा अधिनियम 21 के संक्षिप्त नाम का संशोधन।

4. मूल अधिनियम के संक्षिप्त नाम में, ''सिंचाई विभाग'' शब्दों के स्थान पर, ''सिंचाई तथा जल संसाधन विभाग'' शब्द प्रतिस्थापित किए जाएंगे।

2010 का हरियाणा अधिनियम 21 की धारा 1 का संशोधन।

5. मूल अधिनियम की धारा 1 में,–

(i) उपधारा (2) में, ''नवम्बर, 1966 के प्रथम दिन'' शब्दों, चिह्न तथा अंकों के स्थान पर, ''अक्तूबर, 2010 के पच्चीसवें दिन'' शब्द, चिह्न तथा अंक प्रतिस्थापित किए जाएंगे; तथा

(ii) उपधारा (3) में, ''नवम्बर, 1966 के प्रथम दिन'' शब्दों, चिह्न तथा अंकों के स्थान पर, ''अक्तूबर, 2010 के पच्चीसवें दिन'' शब्द, चिह्न तथा अंक प्रतिस्थापित किए जाएंगे।

2010 का हरियाणा अधिनियम 21 की धारा 2 का संशोधन।

6. मूल अधिनियम की धारा 2 में,–

(i) खण्ड (छ) में, ''सिंचाई विभाग'' शब्दों के स्थान पर, ''सिंचाई तथा जल संसाधन विभाग'' शब्द प्रतिस्थापित किए जाएंगे; तथा

(ii) खण्ड (थ) में, उपखण्ड (ii) का लोप कर दिया जाएगा ।

2010 का हरियाणा अधिनियम 21 की धारा 4 का संशोधन।

7. मूल अधिनियम की धारा 4 की उपधारा (1) के खण्ड (ख) का लोप कर दिया जाएगा ।

2010 का हरियाणा अधिनियम 21 की धारा 5 का संशोधन।

8. मूल अधिनियम की धारा 5 की उपधारा (2) में, ''नवम्बर, 1966 के प्रथम दिन'' शब्दों, चिह्न तथा अंकों के स्थान पर, ''अक्तूबर, 2010 के पच्चीसवें दिन'' शब्द, चिह्न तथा अंक प्रतिस्थापित किए जाएंगे ।

2010 का हरियाणा अधिनियम 21 की धारा 8 का संशोधन।

9. मूल अधिनियम की धारा 8 में–

(i) उपधारा (1) के स्थान पर, निम्नलिखित उपधारा प्रतिस्थापित की जाएगी, अर्थात्:–

''(1) उपधारा (2) तथा (3) के उपबंधों के अध्यधीन अपने–अपने संवर्ग के सेवा के सदस्य, अपने–अपने संवर्गों के भीतर किसी पद पर प्रारम्भिक नियुक्ति के लिए अपेक्षित उपाधि के आधार पर पदोन्नति के लिए पात्र होंगे :

परन्तु ग्रुप ख सेवा का कोई सदस्य, जो धारा 6 में विनिर्दिष्ट किसी विश्वविद्यालय की कोई एक उपाधि या अन्य अर्हताएं नहीं रखता है, तो कार्यकारी अभियन्ता के पद पर पदोन्नति के लिए तब तक पात्र नहीं होगा जब तक वह अपेक्षित अर्हता प्राप्त नहीं कर लेता है:

परन्तु यह और कि प्रमुख अभियन्ता के पद पर पदोन्नति ज्येष्ठता के आधार पर मुख्य अभियन्ताओं में से की जाएगी । जहां भिन्न–भिन्न संवर्गों से दो या से अधिक मुख्य अभियन्ता, जो मुख्य अभियन्ता के स्तर पर समतुल्य ज्येष्ठता रखते हों, तो पदोन्नति, सरकार द्वारा इस प्रयोजन के लिए गठित की जाने वाली समिति की सिफारिश के आधार पर की जाएगी। सरकार समिति का गठन करते समय अपनाए जाने वाले मानदण्ड विनिर्दिष्ट करेगी।''; तथा

(ii) उप–धारा (3) में, परन्तुक के बाद, निम्नलिखित टिप्पण जोड़ा जाएगा, अर्थात् :–

''टिप्पण.– मुख्य अभियन्ता के पद तक संवर्ग में प्रत्येक स्तर पर पदोन्नति ज्येष्ठता–एवं–योग्यता के आधार पर की जाएगी। प्रमुख अभियन्ता के पद पर पदोन्नति हेतु योग्यता को सुविचारित नहीं किया जाएगा।''।

2010 का हरियाणा अधिनियम 21 की धारा 11 का संशोधन।

10. मूल अधिनियम की धारा 11 की उपधारा (2) के स्थान पर, निम्नलिखित उप–धारा प्रतिस्थापित की जाएगी, अर्थात् :–

''(2) ग्रुप ख सेवा से पदोन्नत तथा उसी दिन स्थानान्तरण द्वारा नियुक्त कार्यकारी अभियन्ताओं की दशा में, पदोन्नत कार्यकारी अभियन्ता ज्येष्ठ होंगे।''।

2010 का हरियाणा अधिनियम 21 की धारा 23 का संशोधन।

11. मूल अधिनियम की धारा 23 में,–

(i) ''सिंचाई विभाग'' शब्दों के स्थान पर, ''सिंचाई तथा जल संसाधन विभाग'' शब्द प्रतिस्थापित किए जाएंगे; तथा

(ii) खण्ड (क) के स्थान पर, निम्नलिखित खण्ड प्रतिस्थापित किया जाएगा, अर्थात् :–

''(क) व्यक्ति, जो 25 अक्तूबर, 2010 से पूर्व सेवा का सदस्य बना है, अपनी सेवानिवृत्ति तक हरियाणा अभियन्ता सेवा, श्रेणी 1, लोक निर्माण विभाग क्रमशः (भवन तथा सड़कें शाखा), (जन स्वास्थ्य शाखा) तथा (सिंचाई शाखा) अधिनियम, 1995 (1995 का 20) के उपबन्धों द्वारा शासित होगा।

उद्देश्यों तथा कारणों का विवरण

वर्तमान में सिंचाई विभाग, हरियाणा में ग्रुप 'क' के अभियंताओं की सेवा शर्तें एंव वरिष्ठता का निर्धारण, ''हरियाणा अभियंता सेवा ग्रुप क, अधिनियम 2010'' के तहत शासित होती है।

उपरोक्त अधिनियम सिविल, मैकेनिकल, इलैक्ट्रिकल तथा कम्प्यूटर संवर्ग की अलग–अलग वरिष्ठता प्रदान करता है तथा आगे प्रमुख अभियंता का पद केवल सिविल अभियंता संवर्ग के द्वारा भरा जाता है। यह अधिनियम पूर्वव्यापी जो कि 01 नवंबर, 1966 से लागू किया गया था।

उपरोक्त अधिनियम को कुछ मैकेनिकल अभियंताओं द्वारा सिविल रिट पैटीशन संख्या 13566/2011 शीर्षक एस०एस० कादियान व अन्य बनाम हरियाणा सरकार तथा अन्य सम्बधिंत याचिकाओं द्वारा माननीय पंजाब एंव हरियाणा के उच्च न्यायालय में चुनौती दी गई थी। माननीय उच्च न्यायालय ने अपने आदेश दिनांक 12.01.2018 को उक्त केस का निर्देशों सहित निपटान किया। माननीय पंजाब एवं हरियाणा न्यायालय के आदेश दिनांक 12.01.2018 का प्रभावशील भाग निम्नप्रकार से दोहराया जाता है:–

> **"The retrospective operation assigned to the rules with effect from 1966, has the effect of depriving the in service incumbents of the legitimate expectations they were assured of at the time of entry into service, besides prejudicially affecting their rights of promotion. Hence bad."**
>
> **The 2009 Rules in particular the offensive Rule-9 tends to create an unreasonable classification between two cadres, which once existed alongside but with a common seniority list, based on the first principle of service law, to assign seniority with effect from the date one is borne on the cadre and is restrictive in promotional avenues to one, while favourable to those of Civil Engineering cadre, which can at best be termed to be discriminatory and arbitrary.**
>
> **Having said thus we direct the official respondents to undertake the determination of seniority etc. in the light of what has been observed above.**

माननीय पंजाब एंव हरियाणा उच्च न्यायालय के उपरोक्त आदेशों की अनुपालना में, ''हरियाणा अभियंता सेवा ग्रुप क, अधिनियम 2010'' में सशोधन किया जाना आवश्यक हो गया है।

मनोहर लाल,
मुख्यमंत्री, हरियाणा।

चण्डीगढ़ :
दिनांक 27 दिसम्बर, 2018.

आर. के. नांदल,
सचिव।

8498—H.V.S.—H.G.P., Pkl.